

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

228. C.P.(IB)/1230(MB)2021

**IN THE MATTER OF**

Assets Care And Reconstruction Enterprise Limited  
VS

... Petitioner

Ranjeev Ved Malik

... Respondent

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 08.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

Adjourned to **20.08.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/